

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION 122/2021/EZ



IN THE MATTER OF:

ANKUR SHARMA

...APPLICANT.

VERSUS

THE STATE OF WEST BENGAL & ORS.

...RESPONDENTS

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Through

(Rajib Roy)
Advocate

Kolkata.

Date:

Sl. No. 12/23

1

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

Original Application 122/2021/EZ

Ankur Sharma

...Applicant.

-Vs-

The State of West Bengal and
others.

..Respondents.



**Affidavit in reply on behalf of the Respondent No. 16, the Deputy
Commissioner of Police, Central Division, Howrah.**

I, Sabari Rajkumar. K son of Shri Kandaswamy, aged about 41 years, by faith: Hindu, by occupation- Government Service, now posted as Deputy Commissioner of Police, Central Division, Howrah, District: Howrah, Pin No. 711102 do hereby solemnly verify and say as follows:-

1. I am the Deputy Commissioner of Police, Central Division, Howrah within the State of West Bengal competent to affirm this Affidavit and I have made myself acquainted with the facts and circumstances of this case.

2. That this affidavit is affirmed in reply of rejoinder affidavit filed by the applicant Ankur Sharma on 23.02.2023 in connection with O.A. No. 122/2021/EZ by Hon'ble National Green Tribunal.

14 MAR 2023



3. I, deny the contents and averments made in the Rejoinder Affidavit on behalf of the applicant. That in context of the contents of the Original Application No. 122 of 2021, several steps and measures have been taken by the Howrah Police Commissionerate from time to time. All the directions and orders passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the present matter have been duly complied by this Respondent.

4. That in contrary to the Rejoinder Affidavit, I want to mention that in compliance with the order of the Hon'ble Tribunal the earlier specific polluting materials in the form of 32 numbers of illegal encroachments and the khatalas have duly been removed by the Respondent No. 10. In fact Respondent No. 10, South Eastern Railway and Respondent No. 3, Syama Prasad Mookherjee Port, Kolkata executed a writ as per order with the help of police assistance.

5. That illegal parking of the trucks and heavy goods vehicles were fully removed with the satisfaction of applicant and it was mentioned by said applicant in his earlier affidavit.

6. That the Duke Road is mostly used by the Respondent No. 3 and Respondent No. 10 for the purpose of loading and unloading of heavy goods and materials. It is a fact that for this purpose the



Duke Road is mostly used by the drivers of heavy goods vehicles. For the purpose of loading and unloading of goods and materials sometime the drivers have to stop their vehicles for brief period of time. But police of Shibpur Police Station as well as Howrah Traffic Police have remained vigilant round the clock and the law violators have been prosecuted under Motor Vehicles Act. So far Howrah Traffic Police have prosecuted 270 heavy good vehicle's drivers during the period of June-2022 to February-2023 for illegal parking. The photographs of Duke Road on the morning of 10.03.23 are enclosed herewith and marked as Annexure - A.

7. That the photographs annexed by the applicant seem to be of two areas beside Duke Road. One area is being commercially used by Ganga Narain Paul & Company under lease from Shyama Prasad Mookherjee Port, Kolkata. They have been running Weigh Bridge and space for storing iron sheets. Therefore, many trucks used to come and go at the weigh bridge and waited there for some time.

8. That there is specific agreement between the Respondent No. 3, Syama Prasad Mookherjee Port, Kolkata and Ganga Narain Paul & Company. The police has little role to play in this regard without having specific order or direction from competent



authority. Copy of Notary Certificate is annexed herewith and marked as Annexure - B1 to B10.

9. That the other area is the left side of Duke Road. As claimed by the Respondent No. 10, South Eastern Railway, the land belongs to South Eastern Railway and they are using it for their own purpose. Railway tracks are laying there and loaded wagons used to arrive there loaded with various kinds of heavy goods and materials. Huge quantity of railway goods are stacked there on regular basis. To carry those goods and materials some trailers, trucks remained parked there very often. In this regard the Howrah City Police has little role to play without any specific order or direction from the competent authority.

10. That in compliance with the order of the National Green Tribunal the 32 numbers of illegal encroachments and Khatala were duly removed. But regarding other polluting materials like "open air warehouse, workshops, stacked iron sheets" we got no specific order from competent authority. We have provided necessary police assistance to the Respondent No. 3, Shyama Prasad Mookherjee Port, Kolkata and Respondent No. 10, South Eastern Railway whenever sought for.

11. That the police have remained very much vigilant upon Duke Road and Duke Lake area and doing lawful duty to keep the road free from encroachment. The drivers are being prosecuted regularly for violating the laws. As many as ten CCTV Cameras have been installed around the Duke Road and Duke lake area to keep watch over the area round the clock.

12. That in view of the facts indicated herein above, I deny and dispute all contentions, averments made there in the Rejoinder Affidavit of the applicant save and except what are matters of records. On the contrary, I state that it is evident from the annexed photographs in paragraph 5 herein above that the Howrah City Police is performing their duty sincerely.

13. It is respectfully submitted that this answering Respondent No. 16 shall abide by any order or direction, passed by this Hon'ble Tribunal.



14. The statements made in paragraph 1 to 13 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office
Identified by me
[Signature]
Advocate Advocate

Sabari Rajkumar K

Deponent

Deputy Commissioner of Police
Central Division
Howrah Police Commissionerate

L.T.I.(s)/Signatures(s) of the
Executant/s attested by me on Identification

[Signature]
NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India

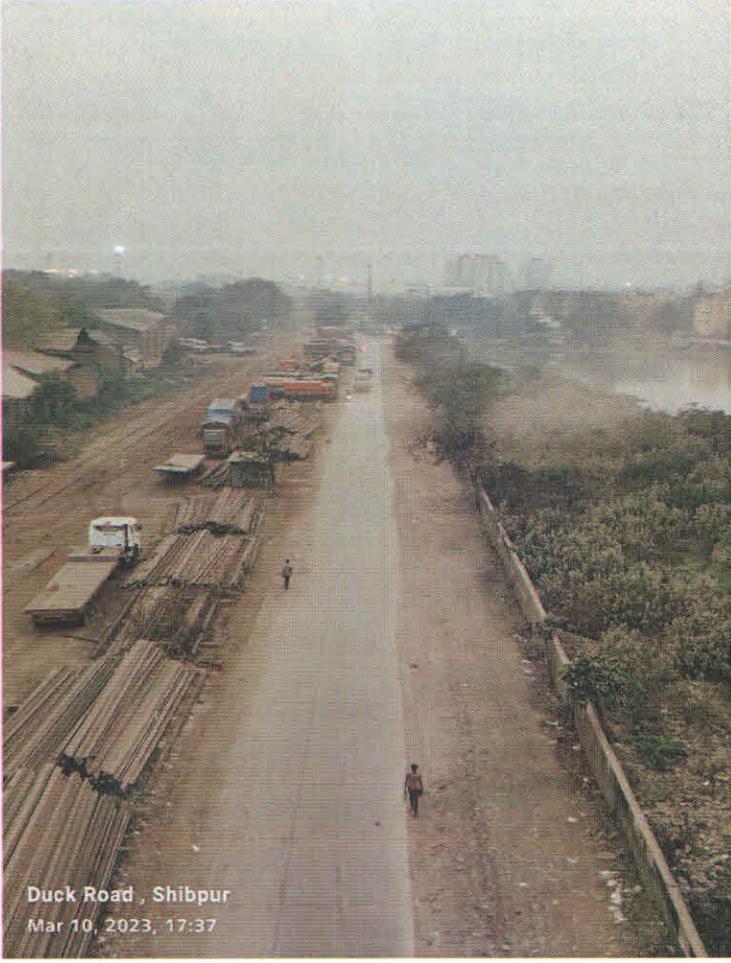
[Signature]
NARENDRA PRASAD GUPTA
NOTARY

GOVERNMENT OF INDIA
REGN. NO.-13823/2018

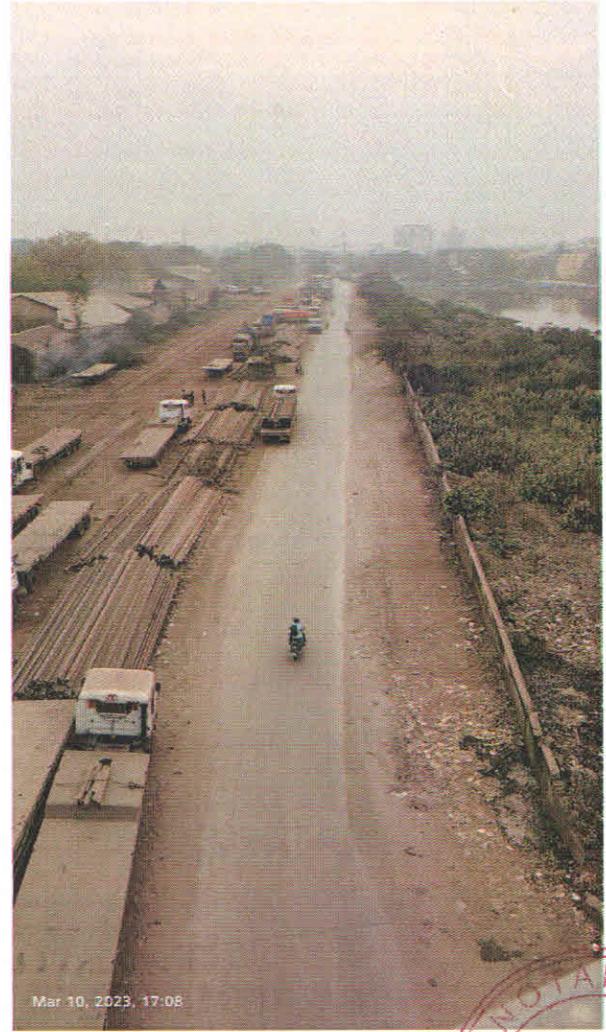
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8910578674
9883135090



14 MAR 2023

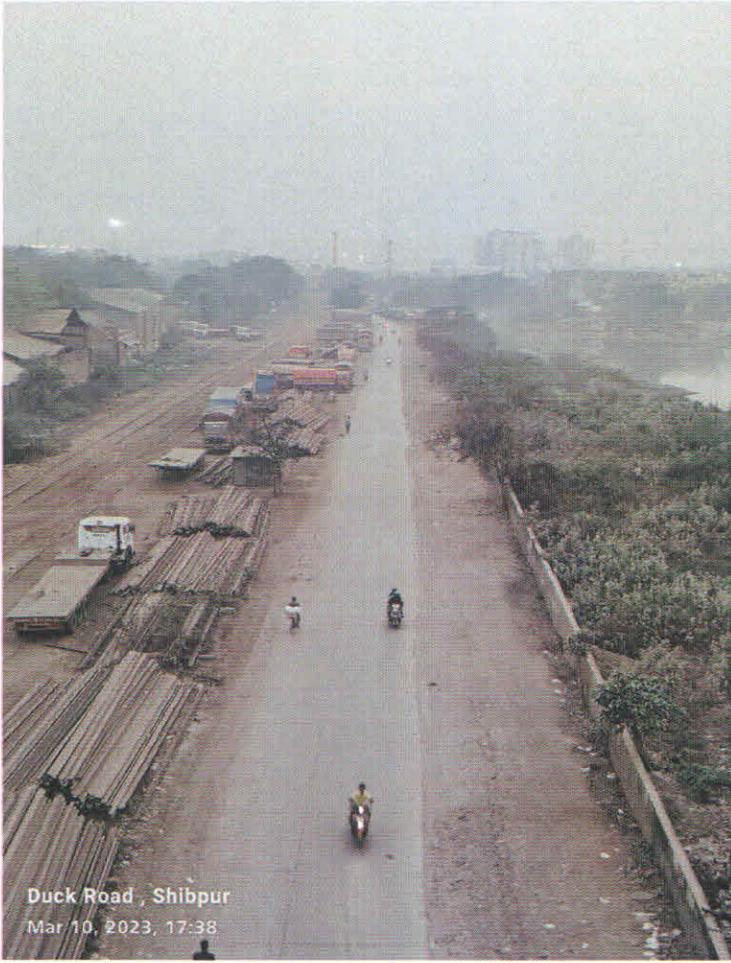


Duck Road , Shibpur
Mar 10, 2023, 17:37

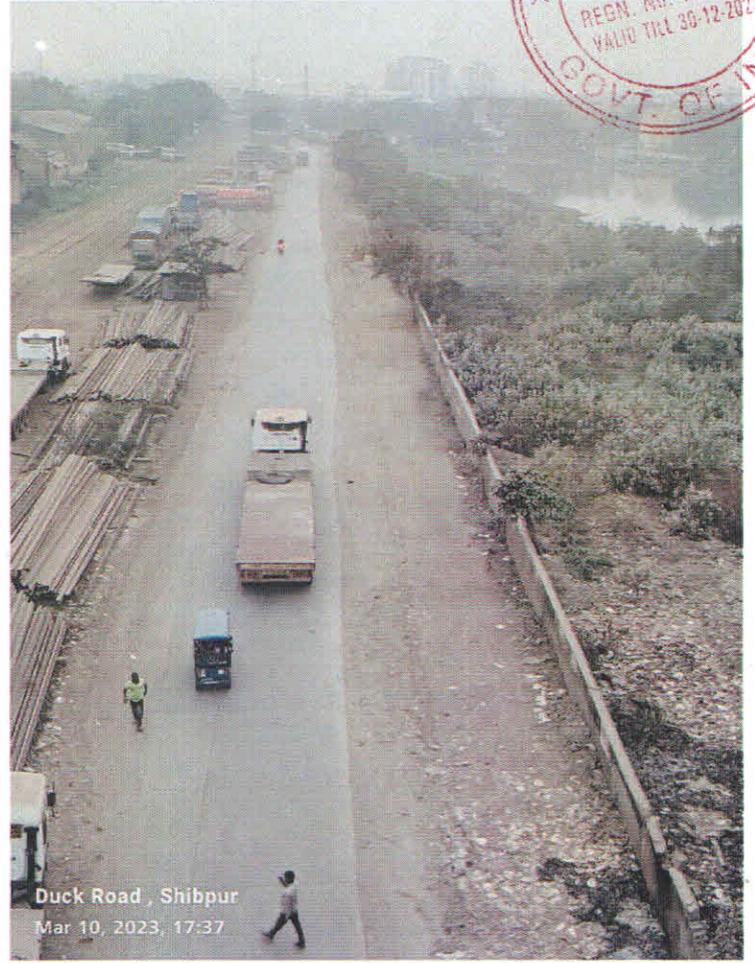


Mar 10, 2023, 17:08

NOTARY
N. P. GUPTA
KOLKATA
REGN. No. - 13823/18
VALID TILL 30-12-2023
GOVT. OF INDIA



Duck Road , Shibpur
Mar 10, 2023, 17:38



Duck Road , Shibpur
Mar 10, 2023, 17:37

SL. NO. 42/2008

Notarial Certificate

To all to whom these presents shall come, Pradip Kumar Datta duly appointed by the Central Government as a Notary and practising throughout the city of Calcutta (West Bengal), Union of India, do hereby certify that the paper Writings, collectively marked 'A' annexed hereto, hereinafter called the paper Writings, 'A' are presented before me by the executant s.

Nature of Document *Indenture*

Executed by Shri Mohan Daingh, of 32/1, Bhaspara Road, P.S. Shibpur, Harach - 711003.

and others as per the same.

hereinafter referred as the executant/s on this the day of in the year

The "Executant/s" having admitted the execution of the Paper Writings "A" and being satisfied as to the identity of the executant I have attested the execution.

IN FAITH AND TESTIMONY WHERE OF I, the said Notary, have hereunto subscribed my name and affixed my seal of office this day of in the year



P. K. Datta
Notary
Govt. of India
Regn. No. 1101/98
Chief Metropolitan Magistrate's Court
2 & 3, Bankshall Street, Calcutta - 700 001





পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

: 2 :

WHEREAS the parties hereto of the First and Second Part were carrying business and occupying a piece and parcel of land admeasuring more or less 3419.759 Square Meters at Duke Road, Shibpur, Howrah - 711102 under Lease with Kolkata Port Trust - Estate Department, under trade name of "GANGA NARAIN PAUL & COMPANY" vide a Deed of Partnership lastly reconstituted and executed on 01.04.2006 between the parties hereto and the business was carried uninterrupted as a going concern.

AND WHEREAS the partnership business is at will and as per terms of the Deed of partnership any partner can retire from the partnership by giving notice in writing and that the remaining partner will be at liberty to continue the firm's business at his discretion.

AND WHEREAS the Party hereto of the First Part Shri Manindra Nath Ghosh is suffering from multiple diseases since a long time and has decided to retire from the partnership on and from 1st February, 2008 and for that purpose a notice in writing has been given by him to the remaining partner and left the business as a going concern in the hands of the remaining partner on a consideration and goodwill as may be mutually agreed upon.

Manindra Nath Ghosh

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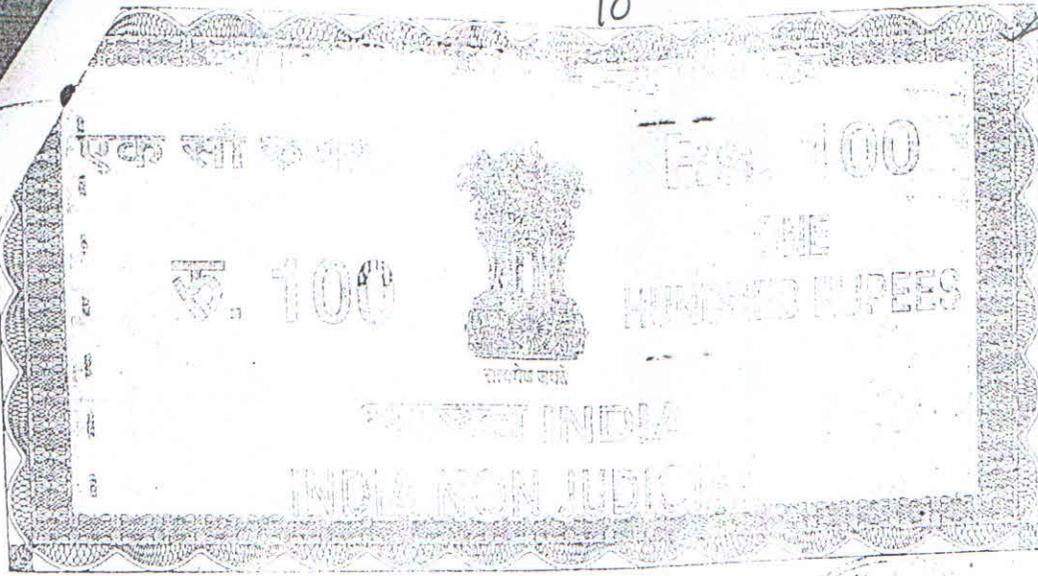
P. K. Datta

P. K. Datta
Notary

Regn. No. 110/19-
C.M.M.'s Court
43, Rankshah Street
Kolkata - 700 001

04 FEB 2008





পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AG 970541

**INDENTURE OF RETIREMENT OF A PARTNER
AND CONVERSION INTO SOLE PROPRIETORSHIP**

GANGA NARAIN PAUL & COMPANY

THIS INDENTURE OF RETIREMENT AND CONVERSION INTO SOLE PROPRIETORSHIP is executed on this 11th day of February Two Thousand Eight BETWEEN :

01. SHRI MANINDRA NATH GHOSH son of Late Nishit Kumar Ghosh by faith Hindu by occupation Business of 22, Maharshi Devendra Road, P.S. Posta, Kolkata - 700007 hereinafter known as PARTY OF THE FIRST PART or RETIRING PARTNER.

A N D

02. SHRI MOHAN SINGH son of Late Jagdeo Singh by faith Hindu by occupation Business presently of 32/1, Bharpara Road, P.S. Shibpur, Howrah - 711103 hereinafter known as PARTY OF THE SECOND PART or REMAINING PARTNER.

(The expression hereto of the First and Second Part unless excluded by or repugnant to the context or specifically stated otherwise shall mean and include their respective heirs, successors, executors, administrators, survivors, legal representatives, assigns and/or known by any other name also).

with love

Contd. Page/2

[Handwritten signature]

P. K. Das
Notary
Reg. No. 10178
Kolkata
19.11.2008



AND WHEREAS the Party of the First Part actually retired from the firm "GANGA NARAIN PAUL & COMPANY" on and from 1st February,2008 leaving the business as a going concern vesting all rights, titles, leases, assets & liabilities to the remaining partner Shri Mohan Singh on such terms & conditions as mutually agreed upon and described hereinafter. The Party of the Second Part took over the partnership business on a going concern basis and decided to dissolve the partnership. Dues and accounts of the retiring partner alongwith share in goodwill & consideration payable upto that date has been amicably settled upto satisfaction of all the parties hereof and that on and from 1st February,2008, all assets (both lease and moveable) and liabilities of all nature whether described or undescribed including all rights, titles, leases, licences, contracts, engagements, agreements, tenancy, privileges, entitlements, and/or all things whatsoever connected with or allied to the partnership business including tenancy right on leased property shall vest to the Party of the Second Part and that the Party of the Second Part shall pay a sum of Rs.200000/- (Rupees Two Lakh Only) as a consideration thereof to the Party of the First Part.

AND WHEREAS the parties hereto have mutually agreed to dissolve the partnership and convert it into proprietorship on and from beginning of 1st February,2008 and agreed to place in writing the terms & conditions so agreed upon in order to avoid any conflict or misunderstanding.



NOW THIS INDENTURE WITNESSTH AS UNDER :

01. That the partnership between the parties hereto carrying business under the trade name of "GANGA NARAIN PAUL & COMPANY" having its principle place of business at 22, Maharshi Devendra Road, P.S. Posta, Kolkata - 700007 and its operational place of business & godown at Duke Road, Shibpur, Howrah - 711102 entered under a Deed of Partnership lastly reconstituted and executed on 01.04.2006 shall stand dissolved with effect from 1st February,2008 when a partner, Party hereto of the First Part stands retired leaving the business as a going concern, vesting all rights, titles, assets & liabilities whether present or future in the hands of the Party of the Second Part i.e. Shri Mohan Singh.
02. That both the parties hereof First & Second Part confirm, state and covenant that final financial accounts including all claims, demands, receipts and payables, profit/loss, assets & liabilities of the partnership business upto the last effective date of this indenture i.e. 31.01.2008 have been amicably ascertained, drafted and fully recorded in the books of accounts of the firm upto full satisfaction of each of them. It is also declared that none of the constituents has either contracted or otherwise incurred any liability of any nature whatsoever which may have an impact on business directly or indirectly and that none of them either has received or paid any amount on A/c. of the firm, other than those recorded in books. It is further clarified that each one of them is fully satisfied about correctness of the same.

[Handwritten signature]

[Handwritten signature]
 P. K. Datta
 Notary
 Regn. No. 1101/98
 C.M.M.'s Court
 2 & 3, Bankshall St.
 Calcutta - 700

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04 FEB 2008

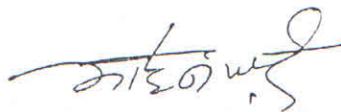


: 4 :

- That as a part of settlement, consideration in lieu of goodwill and in consideration of the relinquishment of right, claim & title on assets of the firm "GANGA NARAIN PAUL & COMPANY" the Party of the Second Part shall pay to the Party of the First Part a lump sum consideration of Rs.200000/- (Rupees Two Lakh Only). The amount has already been paid to the Party of the First Part by a Cheque No. 600952 dated 07.01.2008 for Rs.200000/- (Rupees Two Lakh Only) drawn on Syndicate Bank, Howrah Branch.
04. Apart from the compensation so described in Clause-3, above, the Party of the Second Part being beneficial owner, shall pay and agreed to pay to the Party of the First Part such amount as has been amicably determined as payable and/or stands in the credit of the Party of the First Part in the books of accounts of the firm "GANGA NARAIN PAUL & COMPANY" and in consideration thereof the Party of the First Part has relinquished, transferred and assigns his all rights, titles, claims, interest, benefits and/or anything whatever of any nature whether described or undescribed including present or arising in future, in favour of the Party of the Second Part to hold the same absolute and forever at his discretion.
05. That it is specifically clarified that rights, titles, claims, benefits and/or interest etc. enjoyed by the Party of the First Part on A/c. of being a partner of "GANGA NARAIN PAUL & COMPANY" which have a tenancy right on a piece & parcel of lease hold land at Duke Road, Shibpur, Howrah - 711102 admeasuring more or less 3419.759 Square Meter under Plate Code No. HL/000000515 (previously being No. HL532/B) given on Lease by Kolkata Port Trust - Estate Department in the name of "GANGA NARAIN PAUL & COMPANY" is being relinquished by the Party of the First Part in favour of the Party of the Second Part Shri Mohan Singh without reservation of any right or claim whatsoever and the Party of the Second Part will be entitled to use and utilise the same at his own discretion.
06. A) That the retiring partner Shri M. N. Ghosh doth hereby declare and affirm to have retired from the partnership firm "GANGA NARAIN PAUL & COMPANY" on and from 1st February,2008 leaving the firm as a going concern in the hands of the remaining partner as well as vesting his rights, titles, claims, benefits and interest on the firm in favour of the Party of the Second Part and that the Party of the Second Part shall be at liberty to continue the same as a going concern in the said trade name of "GANGA NARAIN PAUL & COMPANY".
- B) That the retiring partner assign his all rights, titles, claims, interest & benefits in the partnership business in favour of the Party of the Second Part.
07. That the Party of the Second Part shall right now continue the business as a going concern in the same trade name of "GANGA NARAIN PAUL & COMPANY".

M.N. Ghosh

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P. K. Datta

Notary

Regn. No.: 1101/08

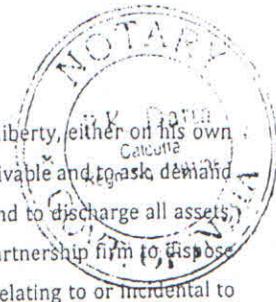
C.M.M.'s Court

43, Bankshall Street,
Calcutta - 700016

04 FEB 2008



: 5 :



- 8. That the Party hereto of the Second Part shall have full right and have full liberty, either on his own name or in the name of the concern to collect all debts, dues, advances & receivable and to ask demand or sue for recovery and to receive, sign and give full and effectual receipt and to discharge all assets, effects or otherwise due or owing or in any manner belonging to the said partnership firm to dispose off or liquidate any asset and or to pay all legitimate liabilities & payables relating to or incidental to the erstwhile firm and to initiate, institute, government, take action, proceeding and/or compromise and settle and to take all necessary acts and deeds as may be considered expedient and necessary by the Party of the Second Part.
- 09. That, the Party of the Second Part shall be responsible to take all necessary steps and shall comply with all necessary formalities as may be required under the laws of the land so as to give proper effect of recording of dissolution of the partnership and its conversion as a proprietorship concern.
- 10. That the Party hereto of the Second Part agrees to indemnify to the Party of the First Part for any loss or damage which he may sustain on account of any acts, deeds & things of the Party of the Second Part on and after date of this indenture. Similarly the Party hereto of the First Part doth hereby indemnify the Party of the Second Part for any loss or damage sustained on account of any mis deeds or acts of the Party of the First Part.
- 11. That each of the parties have agreed to sign and execute all such documents and papers whatsoever, necessary and do all such acts, deeds & things which are necessary and reasonable for completely effectuating this agreement and provisions of this deed.

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET AND SUBSCRIBED THEIR RESPECTIVE HANDS ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN.

WITNESS FOR BOTH :

SRI Arpan Chatterjee
 RA Gadam Hossain Sarder Lane
 Shipury Howrah - 2

1. Mit Khors
 (PARTY HERETO OF THE FIRST PART)

IDENTIFIED BY ME 2. Jagan Kumar Kundu
1 E Lake view Road
Kol- 700029
 Advocate (PARTY HERETO OF THE SECOND PART)



Signature Attested by me
 on Identification of advocate
 P. K. DATTA
 Notary

11 FEB 2018

P. K. Datta
 Notary
 Regn. No. 116118
 C.M.M.'s Court
 2 & 3, Bankshall Street
 Calcutta - 700 001





HOWRAH MUNICIPAL CORPORATION

License Department

Certificate Of Enlistment for the year: 2022-2023



LA- 427321

C/E No:

M/S: GANGA NARAIN PAUL & CO.

Name of the Proprietor/Partner/ Director(s) / Karta/ Manager:

MOHAN SINGH.

Street Name: PTR Siding Shalimar Coal Depo

Nature of Trade: Godown (Any) (Standard)

Sub-Category: STEEL MATERIALS

Book No	Receipt No	Ward	Holding No	Issue Dt	License No	Current Dt
0	0	35	10	05/05/2022	HMC/W35/294045/22	05/05/2022

FEEES & CHARGES UNDER THE FOLLOWING SECTIONS OF THE HMC ACT 1980

Sl No	Section	Details	No. of Year	Amounts (RS)	Total (RS)
1	U/S 102	Fees for Certificate of Enlistment	1	500.00	500.00
2	U/S 87A	Fees for Specific Services		0.00	0.00
3	U/S 190	Fees for keeping/storing in warehouse, godown, transport, factories, workshop	1	4500.00	4500.00
	U/S 24PFA	Fees for selling edible oil, foods, ghee etc (Food License)		0.00	0.00
5	U/S 192AB	Fees for eating house, restaurant, hotel, bakery, water/ice factory		0.00	0.00
6	U/S 193	Fees for theatre, cinema, circus, resort, ceremonial house		0.00	0.00
7	U/S 194C	Power of commissioner to stop use of premises otherwise in conformity of license		0.00	0.00
8	U/S 196	Fees for Keeping open any private market		0.00	0.00
9	U/S 197AB	Fees for sale of meat, butcher shop, fish, etc.		0.00	0.00
10	U/S 200-201	Fees for License for sale of fish, poultry, flesh		0.00	0.00
11	U/S 205	Fees for keeping open any shop for retail sale of drug		0.00	0.00
12	U/S 110	Fees for tax on owner, possessor of such carriage & animals		0.00	0.00
13	U/S 108/109	Fees for tax on carriage & animals		0.00	0.00
14	U/S 191	Fees for establishing factory, workshop with power (Horse Power)		0.00	0.00
15		Conservancy Fees	1	730.00	730.00
		Total Arrear License Fees For 0 Year(s)			0.00
		Total Penalty			0.00
		Processing Fees			50.00
		Adjustment Amount			0.00
		Net Amount payable			5780.00

Rupees (In word): Five Thousand Seven Hundred And Eighty Rupees

PAY HMC DUES IN TIME TO AVOID EMBARRASMENT

By order: Commissioner H.M.C.

Last date of renewal without fine

Valid Upto

Revenue Stamp

30-06-2023

31-03-2023

This document is auto generated through computer system as per data submitted by applicant himself/herself, respective department/agencies/institutions may verify documents/credentials from CE holders if so deem fit. This receipt is to be treated as Payment Receipt cum Certificate of Enlistment and valid upto 31-03-2023. Concerned Authorities/Agencies/Institutions can verify the validity of the receipt cum CE from HMC Web portal. If any unfair/illegal means had been adopted by or any knavery/wrong doing had been resorted to by the applicant for obtaining C.E. the C.E holder shall be solely liable/responsible for that, and would be liable for prosecution and punishment under the IPC 1960 and/or any other law for the time being in force.

- NB:
- (i) This certificate is granted without any prejudice to the right of the Howrah Municipal Corporation to prosecute and impose penalties already incurred or for arrear dues & does not cover liabilities under any other section of the same Act.
 - (ii) Certificate of such enlistment or renewal thereof shall not absolve the holder from any liability to take out any license under this act or any other law for the time being in force.
 - (iii) The licensee is liable to submit a copy of the N.O.C. from W.B.P.C.B. & Fire Dept., Govt. of West Bengal within three months from the date of issue of this licence, failing which this licence shall be treated as cancelled and the respective trader shall be deemed to have carried out business without proper authority.



...Acknowledgement for NEFT transaction/ ...संज्ञा संख्या 30 12 2023

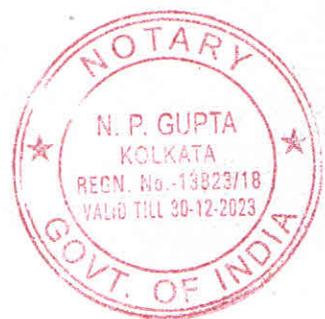
Customer name / संकेत का नाम: MOH AN SINGH Mode of payment / प्रेषण का प्रकार: NCFT

Beneficiary name / संज्ञा संख्या का नाम: KPT Beneficiary account number / संज्ञा संख्या का अंक संख्या: 92054901

Beneficiary bank name / संज्ञा संख्या का नाम: I O B Amount / राशि: ₹

Transaction Reference number / संज्ञा संख्या: 000132263354

Name and signature of Bank official / बैंक अधिकारी का नाम और हस्ताक्षर: [Signature]



SYAMA PRASAD MOOKERJEE PORT, KOLKATA - Estate Division

Outstanding Principal and Interest Details - As on 13-02-2023

Report Run On Feb 13, 2023 10:42 AM

Tenant Code	1206	GANGA NARAIN PAUL & CO.										
Plate Code	HL000000515	HL532/B	Open									
Bill No.	Bill Date	Rent Amt.	Gross Amt.	R/C	Rebate	Due Date	Paid Date	Paid Amt	Rebate Allowed	No of Days @ Intt Rate	Accruedd Intt.	Intt. Rcvd.
KESR/22/00003942 (2022/12/0923)	30-11-2022	57029.68	80846	R	0	15-12-2022	17-12-2022	80846	0	2@ 14.25	21.87	0
KESR/22/00006116 (2023/01/0333)	31-12-2022	57029.68	80846	R	0	16-01-2023	18-01-2023	80846	0	2@ 14.25	21.87	0
KESR/22/00007148 (2023/02/0318)	31-01-2023	59412.42	84225	R	0	15-02-2023			0		0	
Total Rent (R +C)	Total Gross (R +C)	Total Rebate	Total Paid Amt (R+C)	Tot Rebate Allowed					Total Accrued Intt (R +C)		Total Intt Rcvd.	
7241704.00	9638641.54	0.00	9554416.54	0.00					236885.64		229055.74	
	Total O/S Gross(R+C)	Total O/S Intt.(R+C)	Total O/S Amt(R+C)									
	84225.00	7829.90	92054.90									

Credit Note Details:

CRN No.	CRN Date	Bill Amount	Tax on Land	Tax on Structure	CGST	SGST	Gross Amt	Remarks
Total :								
Credit Note Ralides Amt:	0			Un Approved:	0			
Approved by Finance:	0			Adjusted Amt:	0		Un Adjusted Amt:	0

Note : Compensation Charges @ 2 X SOR not included in the above outstanding figures. All Compensation related charges will be intimated seperately.



17
GANGA NARAIN PAUL & CO.

Iron & Steel Merchants

Annexure - B10
511, DUKE ROAD, SHALIMAR,
HOWRAH - 711 103, PH. NO. 65348715

Date : -02-2023

To
The Estate Manager
Kolkata Port Trust,
15, Strand Road,
Kolkata - 700 001

Ref : LND No. : 662, Plate Code : HL / 532 / B, New Plate Code : HL/000000515,
Tenant Code: 1206

Sub : Payment of Rent for the month of Jan - 2023.

Dear Sir,

We have NEFT of Rs. 92054.90/- from ICICI Bank, Mandirtala Br. to your Indian Overseas Bank, Strand Road Br. A/c No. 067502000000606 vide UTR No. 000132263354 for outstanding payment and rent for the month of Jan - 2023 in respect of above Plate No. in the name of Ganga Narain Paul & Co.

A copy of Payment Advise is attached herewith for your kind perusal.

Please acknowledge the receipt thereof and oblige.

Yours faithfully,
For, Ganga Narain Paul & Co.

Authorized Signatory



BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
EASTERN ZONAL BENCH, KOLKATA

ORIGINAL APPLICATION NO. 122/2021/EZ

IN THE MATTER OF:

ANKUR SHARMA

...APPLICANT.

VERSUS

STATE OF WEST BENGAL & ORS.

...RESPONDENTS



Affidavit submitted by the Respondent No. 16 i.e. Deputy Commissioner of Police, Central Division, Howrah, District – Howrah, Pin - 711102 in reply of Rejoinder Affidavit filed by the applicant Ankur Sharma on 23.02.2023.